

**India's Support to People of Angola and Mozambique in U.N.**

5358. SHRI D. B. CHANDRA GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India raised voice and extended superannuation for the liberation struggle of the people of Angola, Mozambique and other territories against the presence of the Colonial Government of Portugal; and

(b) if so, the reaction of U.N. thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH). (a) Yes, Sir. The Government of India has consistently opposed the colonial policies of Portugal and has extended full support to the people of these territories in their legitimate struggle for freedom and independence. The Indian representatives have reiterated this position in the course of discussions in the U.N. General Assembly and Security Council this year also.

India continues to play a leading role in bringing to bear pressure on Portugal in every possible way at the United Nations. India is also in close touch with African countries on this question.

(b) The United Nations has many a time condemned the refusal of the Government of Portugal to grant self-determination in its colonial territories. Recently the United Nations General Assembly adopted a Resolution which once again condemned the persistent refusal of the Government of Portugal to implement earlier UN Resolution calling for its withdrawal from its colonies and demanded the immediate cessation by Portugal of its colonial wars and all acts of oppression against the people of Angola, Mozambique etc. The Resolution also appealed to all Governments and other organizations to render all moral and material assistance necessary for the people of the Portuguese colonies to continue their struggle for the achievement of their inalienable right to self-determination and independence.

3020 LS.—5.

**Survey by G.S.I. for iron ore deposits in Calicut district region**

5359. SHRI C. K. CHANDRAPPAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Geological Survey of India has conducted a survey in "Poupara" near 'Peru Vayal' in Calicut district to find out whether the iron ore deposits are there;

(b) if so, the results of the investigation held; and

(c) the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) (a) No, Sir.

(b) and (c). Do not arise.

**Accidents in Factories**

5360. SHRI C. K. CHANDRAPPAN: SHRI JYOTIRMOY BOSU:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total number of accidents in factories, State-wise, in 1971 and 1972; and

(b) the names of the State which tops the list and the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADHAKAR): (a) and (b) The requisite information is being collected and will be laid on the Table of the Sabha in due course.

**Construction of Accommodation for Civilian Defence Employees of Delhi Cantonment and Shakurbasti**

5361. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry undertook the responsibility to construct accommodation for the Civilian Defence employees of Delhi Cantonment and Shakurbasti and

inspite of repeated representations no progress has so far been made in this respect and the employees are still without any accommodation;

(b) if so, how many quarters have been built by his Ministry for the civilian employees during the last 15 years and a detailed statement of the same may be placed on the table of the House; and

(c) what steps have taken to remove the discrimination between the Civilian Defence employees and other Central Government employees' of Delhi in the matter of allotment of accommodation from Estate Office?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM)** (a) and (b). Provision of Government accommodation to civilian employees in Defence Establishments is not a condition of their service. Even so, by way of a facility, Government decided to provide accommodation to Defence civilians at 10 difficult stations to the extent of 15 per cent of their authorised strength, in phases, depending on the availability of funds. Delhi Cantt is one of these 10 stations, but Shakurbasti is not. Information on quarters so far built is being collected and will be laid on the Table of the House.

(c) No steps are required to be taken in this regard as there is no discrimination between the Civilian Defence employees and other Central Government employees in the matter of allotment of accommodation from Estate Office, provided they are entitled to it; employees of offices located in Delhi Cantonment and Shakurbasti are, however, not entitled to such accommodation, since their offices are located outside the jurisdiction administered by the Estate Office.

**Bringing Canteens Employees of Defence Establishments at par with Government Employees**

5362. **SHRI S. M. BANERJEE:** Will the Minister of DEFENCE be pleased to state:

(a) whether any final decision has since been taken to treat the canteen em-

ployees of the various Defence establishments at par with Government employees; and

(b) if not, the reasons for the same?

**THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA):** (a) and (b). It is not possible to put the canteen employees at par with Government servants. However, the question of granting them some concessions or allowances is under the active consideration of Government.

**Increase in casual leave of Industrial Employees of Defence**

5363. **SHRI S. M. BANERJEE:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Casual Leave of the workshop staff of the Railway Department has been increased from 7 to 12 in a year with effect from the 1st September, 1971 as a result of the decision of the Arbitration Board under the Scheme of Joint Consultative and Compulsory Arbitration; and

(b) if so, whether the same benefits have not yet been extended to the industrial employees of the Defence Departments?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** (a) and (b). The workshop staff on the Indian Railways have since been made entitled to 12 days' casual leave in a year. The industrial employees of the Defence Department continue to be entitled to 7 days' casual leave in a year under the "Civilians in Defence Services (Industrial Employees) Leave Rules, 1954."

**Implementation of Recommendations of Second Pay Commission**

5364. **SHRI S. M. BANERJEE:** Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry has not yet implemented the recommendations of the